

3
O.A. No.197/2011

ORDER DATED 15th APRIL, 2011

B.K. Sahoo & Others.....Applicants
Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

.....
Heard Sri K.C. Kanungo, Ld. Counsel for the applicants and perused the materials placed on record.

2. By filing M.A.270/11 Sri Kanungo, Ld. Counsel for the applicants prays to allow the applicants to file a common application and the said application may please be allowed. Accordingly prayer for joint application is allowed. M.A.270/11 for joint application is disposed of accordingly.

3. This Original Application has been filed by the applicants with the following prayer :-

“ ...To direct the Respondents to pay the applicants' 30% arrear pay and allowance, HRA, CCA, I.R., and bonus from Dt.02.02.1995 to Dt. 15.11.2000 with interest for the ends of justice.

To direct the Respondents to pay the applicants' pay and allowances from August, 1997 to Dt.15.11.2000 for the ends of justice.

To direct the Respondents to pay the applicants' 30% arrear pay and allowance, HRA, CCA, I.R., and bonus from w.e.f. October, 1991 to Dt.02.02.1995 since other canteen employees working indifferent offices under Respondent No.1 have been paid for the ends of justice.”

4. Sri Kanungo, Ld. Counsel for the applicants submit that on the above prayer the applicants have already submitted representations dated 21.09.2010 vide Annexure- A/9 series. The said representations are pending for disposal. Having received no response, the applicants have approached this Tribunal by filing the present O.A. Since the representations of the applicants are pending before the Respondent No.2, he prays to direct the Respondent No.2 to consider the pending representations of the applicants at Annexure-A/9 series and pass a reasoned order in terms of Rules/Directions/ Guidelines within a specified time.

5. Having regard to the submissions made, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.2 to consider and dispose of the pending representations vide Annexure-A/9 series and pass a reasoned order within a period of one month from the date of receipt of copy of this order. Ordered accordingly.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

W.B.
MEMBER JUDL.

Ramji
MEMBER ADMN.